

[Shri Shahnawaz Khan]

for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4125/72.]

- (2) (i) Review (Hindi and English versions) by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1971-72.

(ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4126/72.]

- (3) (i) Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1971-72.

(ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4127/72.]

STATEMENT RE. COTTON CORPORATION AND ANNUAL REPORT OF I.M.P.E.C.

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA): I beg to lay on the Table—

- (1) A statement (Hindi and English versions) regarding cotton purchases by the Cotton Corporation of India during 1971-72 and Cotton Price Policy for 1972-73. [Placed in Library. See No. LT-4128/72.]
- (2) A copy of the Annual Report (Hindi and English versions)

of the India Motion Pictures Export Corporation Limited, Bombay, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-4129/72.]

ANNUAL REPORT OF WEST BENGAL AERO-INDUSTRIES CORPORATION

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): On behalf of Shri Annasahab P. Shinde, I beg to lay on the Table a copy of the Annual Report of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-4130/72.]

NOTIFICATIONS & ANNUAL REPORT OF COFFEE BOARD

SHRI L. N. MISHRA: On behalf of Shri A. C. George, I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Coffee Act, 1942:—
- (i) The Coffee (Fourth Amendment) Rules, 1972, published in Notification No. G.S.R. 929 in Gazette of India dated the 5th August, 1972.
- (ii) The Coffee (Fifth Amendment) Rules, 1972, published in Notification No. G.S.R. 1077 in Gazette of India

dated the 2nd September, 1972.

[Placed in Library. See No. No. LT-4131/72.]

- (2) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1971-72. [Placed in library. See No. LT-4132/72.]

STATEMENTS, ACCTTS., NOTIFICATIONS

SHRI B. SHANKARANAND: I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

Fourth Lok Sabha

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| (i) Statement No. XXVII | Seventh Session, 1969. |
| (ii) Statement No. XXVI | Eighth Session, 1969. |
| (iii) Statement No. XXIV | Ninth Session, 1969. |
| (iv) Statement No. XXVII | Tenth Session, 1970. |
| (v) Statement No. XVII | Twelfth Session, 1970. |

Fifth Lok Sabha

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| (vi) Statement No. XVIII | Second Session, 1971. |
| (vii) Statement No. X | Third Session, 1971. |
| (viii) Statement No. IX | Fourth Session, 1972. |
| (ix) Statement No. III | Fifth Session, 1972. |
| (x) Statement No. I | Sixth Session, 1972. |

[Placed in library. See No. LT-4133/72].

On behalf of Shri Bal Govind Verma, I beg to lay on the Table—

- (1) A copy of the Audited Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1968-69.

[Placed in Library. See No. LT-4134/72.]

- (2) A copy of the Audited Accounts (Hindi and English versions) together with the Audit Report thereon of the Employees' State Insurance Corporation for the year 1969-70 under section 36 of the Employees Insurance Act, 1948. [Placed in Library. See No. LT-4135/72.]

- (3) (i) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund, Family

Pension and Bonus Scheme Act, 1948:—

- (a) The Coal Mines Provident Fund (First Amendment) Scheme, 1972, published in Notification No. G.S.R. 509 in Gazette of India dated the 29th April, 1972. [Placed in library. See No. LT-4136/72].

- (b) The Andhra Pradesh Coal Mines Provident Fund (First Amendment) Scheme, 1972, published in Notification No. G.S.R. 510 in Gazette of India dated the 29th April, 1972. [Placed in library. See No. LT-4137/72.]

- (c) The Rajasthan Coal Mines Provident Fund (First Amendment) Scheme, 1972, published in Notification No. G.S.R. 511 in